



**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 104  
IB-777/ND/2022

**IN THE MATTER OF:**

**M/s. Chants Events and Promotions Pvt. Ltd.**

...PETITIONER

**Vs.**

**M/s. Color Palette Pvt. Ltd.**

...RESPONDENT

**Section**

**U/s 9 of IB Code, 2016**

**Order delivered on 23.05.2023**  
**(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :Mr. P K Sachdeva Adv.**

**For the IRP**

**:Ms. Kanika Sachdeva, Adv.**

**For the Respondent/Corporate Debtor :**

**ORDER**

**IA/2844/2023**

This application has been filed by the IRP seeking permission to withdraw the company petition bearing IB-777/ND/2022 on the ground that the parties have settled the matter vide settlement agreement dated 28.04.2023. We have heard the submissions made by the Counsel for the RP as well as Ld. Counsel for the Operational Creditor. In view of the submissions made by both the parties, the company petition bearing **IB-777/ND/2022** is **dismissed as withdrawn.**

IA/2844/2023 is accordingly **disposed off.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**